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[Open Court]

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
BENCH, ALLAHABAD**

**THIS THE 12<sup>th</sup> DAY OF MARCH, 2012**

**ORIGINAL APPLICATION NO. 1468 OF 2006  
U/s 19, Administrative Tribunal's Act, 1985**

**Present:-**

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER-J  
HON'BLE MR. SHASHI PRAKASH, MEMBER-A**

Dr. Roop Singh Rajpoot, S/o Sri Raghuveer Singh Rajpoot, Resident of  
16/A-15C, Prayag Street, Allahabad.

.....Applicant  
Versus

1. Union of India through Secretary Railway Board, New Delhi.
2. General Manager, Northern Railway Head Quarter, Baroda House, New Delhi.
3. Divisional Railway Manager, Northern Railway, Lucknow.
4. The Divisional Railway Manager (Personnel) Northern Railways, (Now North Central Railways, Allahabad).
5. The General Manager (Personnel), Indian Railways Diesel Locomotive Works, North Eastern Railways, Varanasi.

.....Respondents

Advocate present for the applicant:-

Sri S. C. Shul

Sri P. K. Jain.

Sri D. Pandey.

Advocate present for the respondents:-

Sri Prashant Mathur.

Sri Anil Dwivedi.

Smt. Sikha Singh.

**ORDER**

None for the applicant. Sri Prashant Mathur along-with Sri Anil Dwivedi, learned counsels for the respondents submitted t<sup>h</sup>

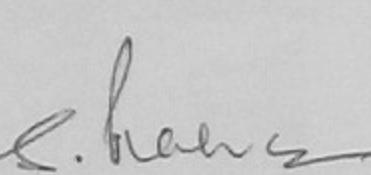
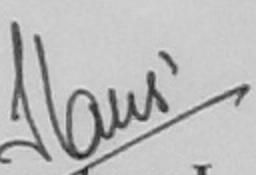
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all the payments have already been made to the applicant which he is claiming in the present O.A.. He referred to para 12 of the Counter Affidavit in reply to the 4.7 of the Original Application which as under:-

*"12. That the averments made in paragraph no.4.7 of the original application are vehemently denied in the manner stated. It is hereby submitted that the applicant has been paid the payment of salary w.e.f.1.8.1996 to 31.3.1997 and the same has been given in the short counter reply filed by the respondents but for clearance of the present contents of net payment of Rs.9,40,913/- from which Rs.305/- w.e.f. 1.4.1982 to 11.4.1982 and a photocopy of proof of payment Rs.1,07,767/- wherein payment of Rs.68,017/- pertaining to the period of 1.8.1996 to 31.3.1997 for sanction indicating the sheet of applicant. A photocopy of payment slip is being filed herewith and marked as **Annexure No.1** to this counter reply."*

2. In view of the above as the respondents have already made the payment, therefore, this Original Application rendered infructuous and liable to be dismissed, hence ordered accordingly.

  
Member-A/Dev/  
Member-J